

1/12.2.1996

Hon'ble Mr. K.D.Saha, Member (A)

Heard the learned counsel for the applicant Shri N.P.Sinha. This application has been filed by a retired Railway Employee. The applicant herein was initially appointed as Khalasi on 4.6.1958 in the Railway Work Shop, Jamalpur, Eastern Railway and he superannuated on 30.11.1995 after 38 years of service. The submission is that the applicant has not been granted pension and other pensionary benefits which is causing great hardship. The learned counsel further submits that the applicant had submitted a representation as at Annexure-A/3 dated 26.12.1995 in this connection and a lawyers notice was also sent to the respondents as at Annexure-A/4 dated 5.1.1996 regarding non-payment of retirement benefits to the applicant. But there has been no response from the respondents so far.

2. Considering the submissions and the averments made in the application, I am of the view that this application can be disposed of by giving a direction to the respondents, Respondent No. 2 (Chief Works Manager, Locomotive Workshop, Eastern Railway, Jamalpur) to dispose of the representation as at Annexure-A/3 dated 26.12.1995 and lawyers notice at Annexure-A/4 dated 5.1.1996 by reasoned and speaking order. Accordingly, I hereby direct the Respondent No. 2 to dispose of the representation at Annexure-A/3 dated 26.12.1995 and lawyers notice at Annexure-A/4 dated 5.1.1996 regarding non-payment of retirement benefits to the applicant by ^a reasoned and speaking order within a period of two months from the date of communication.

In case,
of this order, the retirement benefits, as
admissible under the Rules, have not been paid
earlier, payment of the ~~same~~ ^{same} should be made
forthwith. With this observation, the application
is disposed of.

MES.

(K. D. Saha)
Member (A)

12.2.96